

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 646 OF 2025

IN THE MATTER OF:

RUPESH KUMAR & ORS

.....**APPLICANT(s)**

VERSUS

STATE OF UTTAR PRADESH & ORS.

.....**RESPONDENT(s)**

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	Reply Affidavit of District Forest Officer-Meerut, in compliance of order dated 23.12.2025 passed by this Hon'ble Tribunal	
2.	<u>Annexure No. RA 1: -</u> A copy of the Letter dated 10.03.2026	
3.	<u>Annexure No. RA 2: -</u> A copy of the Communication dated 16.03.2026	
4.	<u>Annexure No. RA 3: -</u> A copy of the Communication dated 13.10.2025	

FILED THROUGH

(ANKIT VERMA)

STANDING COUNSEL STATE OF UP

A-15 FF, NIZAMUDDIN EAST, NEW DELHI- 110013

MOB:- 09990804440

DATED: - 03.04.2026

Email-ankit.scngtup@gmail.com

Ankit Verma

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 646 OF 2025

IN THE MATTER OF:

RUPESH KUMAR & ORS

.....APPLICANT(S)

VERSUS

STATE OF UTTAR PRADESH & ORS.

.....RESPONDENT(S)

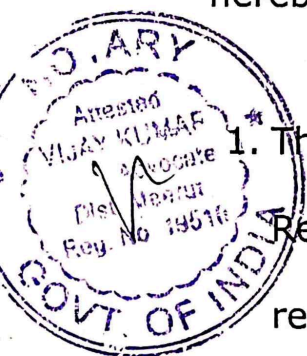
**REPLY AFFIDAVIT OF DIVISIONAL FOREST OFFICER, IN
COMPLIANCE OF ORDER DATED 23.12.2025 PASSED BY
THIS HON'BLE TRIBUNAL**

The Respondent No. 5 herein states as under:

MOST RESPECTFULLY SHOWETH:

I, Vandna aged about 36 years, D/o Jagdish Chand presently posted as Divisional Forest Officer- Meerut, the deponent, do hereby solemnly state and affirm as under:-

1. That I am the above-mentioned officer of answering Respondent No. 5 and is duly competent to file the present reply affidavit. That the Deponent is well conversant with the facts and the circumstance of the instant case and is competent to swear this affidavit and that the deponent is duly authorized to file the present response on behalf of the

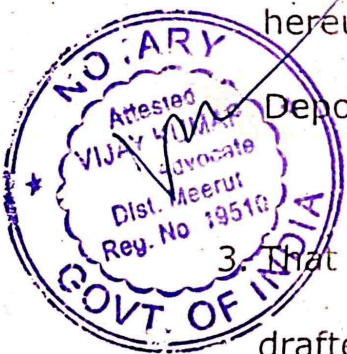


Member Secretary, State Wetland Authority, Uttar Pradesh (Respondent No. 3), and the Secretary, District Wetland Committee, Meerut (Respondent No. 4). It is further submitted that the deponent is competent and authorized to swear this affidavit and file the response on behalf of Respondent No. 3 and Respondent No. 4.

2. That the Deponent has read and understood the contents of the present reply affidavit. The averments made in the Original Application, which are not specifically admitted hereunder must be considered to have been denied by the Deponent.

3. That the contents of the present reply affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed there from.

4. That the Deponent is posted as District Forest Officer- Meerut, since month of June 2025 and is swearing this affidavit in his official capacity.



5. That this Hon'ble Tribunal vide its order dated 23.12.2025 was pleased to issue the following directions: -

".....6 In view of the averments in the application, we consider it appropriate to have response of (1) State of Uttar Pradesh through Principal Secretary, Environment, Forest and Climate Change, Government of U.P. (2) District Magistrate, Meerut (3) State Wetland Authority, (4) District Wetland Committee, (5) Divisional Forest Officer, Meerut (6) Uttar Pradesh Pollution Control Board (UPPCB) through Member Secretary who are impleaded as respondents No. 1 to 6....."

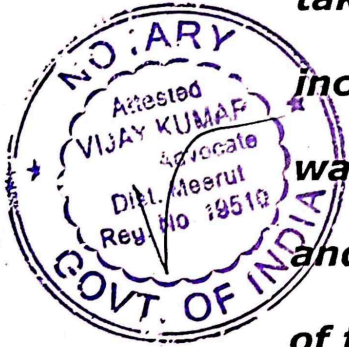


6. That the present reply affidavit is being filed in respectful compliance of the order dated 23.12.2025 passed by this Hon'ble Tribunal, in this present Original Application.

7. That the present Original Application, was listed before this Hon'ble Tribunal on 04.02.2025, whereby this Hon'ble Tribunal was pleased to pass a further order. The relevant and operative portion whereof is reproduced hereinbelow:

A handwritten signature in black ink, consisting of a stylized initial 'V' followed by a long horizontal stroke.

"9. Respondents no. 1 to 5 and 7 are directed to comply with the directions given by Hon'ble Supreme Court in Hinch Lal Tiwari Vs. Kamla Devi (2001) 6 SCC 496 and Jagpal Singh Vs. State of Punjab (2011) 11 SCC 396 and directions given by this Tribunal in O.A. No. 325/2015 titled Lt. Col. Sarvadaman Singh Oberoi vs. Union of India and others vide order dated 18.11.2020 and Original Application No. 929/2024, National Green Tribunal vs. State of Uttar Pradesh and others vide order dated 06.11.2025 and also to take remedial steps for removal of solid waste including plastic waste, construction and demolition waste and other municipal waste within one month and to mention action taken by them in compliance of the directions in their responses with all requisite details."



8. That in the present Original Application, a complaint was preferred by Shri Rupesh Kumar (Applicant) before the Hon'ble National Green Tribunal, New Delhi, vide letter dated 15.07.2025, raising grievances regarding illegal construction over the land of a pond (owned by Nagar Panchayat

A handwritten signature in black ink, consisting of a stylized 'V' followed by a long horizontal stroke.

Karnawal), situated within Nagar Panchayat Karnawal, Tehsil Sardhana, District Meerut.

9. That it is most respectfully submitted that this Hon'ble Tribunal, in Original Application No. 929/2024 (*In Re: On its Own Motion vs. State of Uttar Pradesh & Others*), vide order dated 06.11.2025, was pleased to pass, inter alia, the following directions, the relevant extract (insofar as it pertains to the Forest Department) being reproduced hereinbelow: -



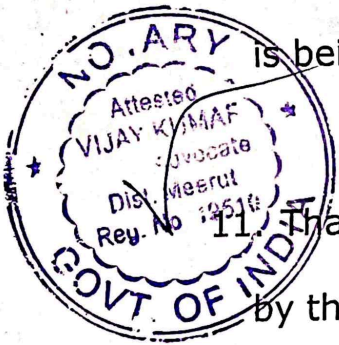
"(b) Directions to the Divisional Forest Officer, Meerut:

- (i) The Divisional Forest Officer, Meerut is directed to plan out afforestation activities on the banks of the water bodies in consultation with the District Environment Committee and concerned Panchayati Raj Authorities and the concerned Gram Panchayat for protection and enhancement of the catchment areas of the water bodies; and**
- (ii) The Divisional Forest Officer, Meerut is also directed to take appropriate steps for maintenance**

and care of the trees planted and to submit periodical reports to the District Magistrate, Meerut, and to file six-monthly reports before the Learned Registrar General of this Hon'ble Tribunal."

10. That in compliance with the orders passed by this Hon'ble Tribunal and in pursuance of the reference made by the District Magistrate, Meerut, vide letter dated 10.03.2026, proceedings for removal of encroachment from the land of the pond situated within Nagar Panchayat Karnawal are presently underway. A copy of the Letter dated 10.03.2026

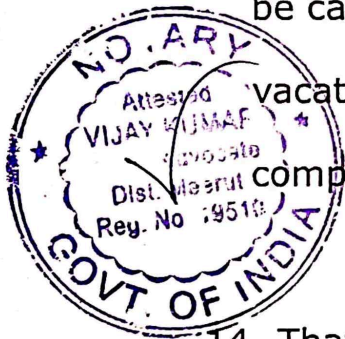
is being annexed as **Annexure No. RA 1** to this Affidavit.



That it has also been intimated to the office of the Deponent by the Regional Forest Officer, Sardhana, through a separate communication dated 16.03.2026, that the process for removal of encroachment from the land of the pond in question is currently in progress. A copy of the Communication dated 16.03.2026 is being annexed as **Annexure No. RA 2** to this Affidavit.

12. The aforesaid pond situated within Nagar Panchayat Karnawal is listed in Save Wetland Campaign as I.d.-UP012078. A copy of letter dated 13.10.2025 in which the pond listed is being annexed as **Annexure No. RA 3** to this Affidavit.

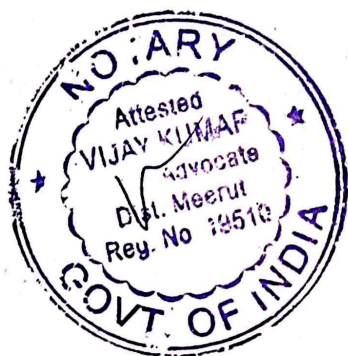
13. That upon removal of encroachment from the aforesaid pond area, plantation of suitable native tree species adapted to wetland conditions and periodic inundation, such as Arjun (*Terminalia arjuna*), Jamun (*Syzygium cumini*), Babul (*Acacia nilotica*) and Shisham (*Dalbergia sissoo*), shall be undertaken by the answering Deponent. The plantation shall be carried out within a period of one month from the date of vacation of encroachment and shall be duly maintained in compliance with the directions of this Hon'ble Tribunal.



14. That the Deponent most respectfully submits before this Hon'ble Tribunal that all sincere, diligent, and earnest measures are being undertaken within District Meerut to ensure afforestation and the sustained maintenance of greenery over the subject pond. It is further submitted that

all necessary steps, as envisaged under the approved revival plan, are being scrupulously implemented in letter as well as in spirit.

15. That the present response may be taken on record by this Hon'ble Tribunal, in the interest of justice.

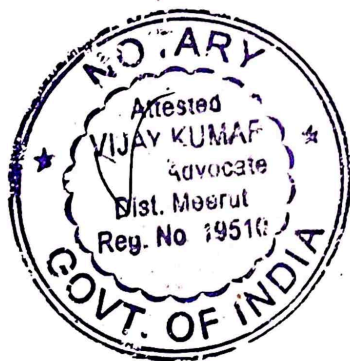


[Signature]
DEPONENT

VERIFICATION

Verified at: MEERUT, on 03-4-2026 that the contents of the paras 1 to 15 of this affidavit are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed therefrom.

[Signature]
DEPONENT



ATTESTED
[Signature]
3-4-2026
NOTARY

कार्यालय प्रभागीय निदेशक,
सामाजिक वानिकी प्रभाग, मेरठ
पत्रांक 4979
संख्या 135-3
दिनांक 10-03-2026

अति आवश्यक/महत्वपूर्ण/तत्काल/समयबद्ध
मा0 राष्ट्रीय हरित अधिकरण प्रकरण
वांछित आख्या तत्काल अपेक्षित

कार्यालय जिलाधिकारी, मेरठ।

संख्या 733/एल0बी0सी0-21/मिस0-न.पं.करनावल-एन.जी.टी./2025-26 दिनांक 10-03-2026

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या-646/2025 रूपेश कुमार व अन्य बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 04.02.2026 के अनुपालन के सम्बन्ध में।

उप जिलाधिकारी,
सरधना।

कृपया उपर्युक्त विषयक अधिशासी अधिकारी, नगर पंचायत करनावल के पत्र संख्या-405/न0प0करनावल/2025-26 दिनांक 09.03.2026 का संदर्भ ग्रहण करने का कष्ट करें, जोकि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या-646/2025 रूपेश कुमार व अन्य बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 04.02.2026 जो नगर पंचायत करनावल में तालाब की भूमि पर अतिक्रमण एवं अनाधिकृत निर्माण किए जाने से सम्बन्धित है, के सम्बन्ध में नगर पंचायत करनावल के आपको पूर्व में प्रेषित पत्र संख्या-205 दिनांक 08.09.2025 के द्वारा नगर पंचायत करनावल में तालाब पर अवैध कब्जा हटवाये जाने हेतु धारा-67 के अन्तर्गत कार्यवाही किए जाने से सम्बन्धित है, के क्रम में उपरोक्त तथाकथित अवैध कब्जों को हटवाये जाने हेतु अपने स्तर से धारा-67 के अन्तर्गत नियमानुसार वाद दर्ज कर आवश्यक कार्यवाही कराने का अनुरोध किया है।

उपरोक्त के सम्बन्ध में अवगत कराना है कि प्रश्नगत प्रकरण में अधिशासी अधिकारी, नगर पंचायत करनावल के द्वारा उपलब्ध करायी गयी आख्या दिनांक 28.02.2026 इस कार्यालय के पत्र संख्या-726/एल0बी0सी0-21/मिस0-न.पं.करनावल-एन.जी.टी./2025-26 दिनांक 07.03.2026 के द्वारा स्थायी अधिवक्ता, स्टेट ऑफ यू0पी0 राष्ट्रीय हरित अधिकरण, नई दिल्ली को प्रेषित किए जाने के क्रम में स्थायी अधिवक्ता द्वारा तालाब पर अवैध कब्जा हटवाये जाने हेतु सम्बन्धित अवैध कब्जेदारों के विरुद्ध राजस्व संहिता की धारा-67 के अन्तर्गत की गयी कार्यवाही की अद्यतन स्थिति, तालाब की मार्किंग, जी0ओ0 टेग, यू0आई0डी0 नम्बर, तालाब में उत्प्रवाहित हो रहे नालों की संख्या, उनसे उत्सर्जित स्राव की मात्रा एवं तालाब के चारों ओर किए गये वृक्षारोपण की अद्यतन स्थिति से अवगत कराने की अपेक्षा की गयी है।

अतः अधिशासी अधिकारी, नगर पंचायत करनावल के पत्र संख्या-405/न0प0करनावल/2025-26 दिनांक 09.03.2026 की छायाप्रति संलग्न कर इस निर्देश के साथ प्रेषित है कि प्रश्नगत तालाब पर अवैध कब्जा हटवाये जाने हेतु धारा-67 के अन्तर्गत कार्यवाही किए जाने की अद्यतन स्थिति की आख्या इस कार्यालय को अविलम्ब/तत्काल उपलब्ध कराना सुनिश्चित करें। प्रकरण मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के ओ0ए0 संख्या-646/2025 से सम्बन्धित होने की स्थिति में आपकी सर्वोच्च प्राथमिकता एवं व्यक्तिगत रूचि अपेक्षित है।

संलग्नक:- उपरोक्तानुसार।

(डा0 वी0के0 सिंह)
जिलाधिकारी, मेरठ।

संख्या व दिनांक :- उपरोक्तानुसार।

प्रतिलिपि :- (1) क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मेरठ को इस निर्देश के साथ प्रेषित कि प्रश्नगत तालाब की मार्किंग, जी0ओ0 टेग, यू0आई0डी0 नम्बर, तालाब में उत्प्रवाहित हो रहे नालों की संख्या, उनसे उत्सर्जित स्राव की मात्रा की अद्यतन स्थिति की आख्या तत्काल इस कार्यालय को उपलब्ध कराना सुनिश्चित करें।

(2) प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, मेरठ को इस निर्देश के साथ प्रेषित कि प्रश्नगत तालाब के चारों ओर किए गये वृक्षारोपण की अद्यतन स्थिति की आख्या तत्काल इस कार्यालय को उपलब्ध कराना सुनिश्चित करें।

(3) अधिशासी अधिकारी, नगर पंचायत करनावल को इस निर्देश के साथ प्रेषित कि प्रकरण में सम्बन्धित विभागों से समन्वय स्थापित करते हुए बिन्दुवार वांछित आख्या तत्काल इस कार्यालय को उपलब्ध कराना सुनिश्चित करें।

कार्यालय प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, मेरठ।
पत्रांक 80/135-3 (न.पं.करनावल-एन.जी.टी./2025-26) दिनांक 10/3/26

(डा0 वी0के0 सिंह)
जिलाधिकारी, मेरठ।

प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग,

पत्रांक 205/35-3 दिनांक 16/03/2026

सेवा में,

Annexure No. RA 2

प्रभागीय निदेशक
शा. वा. प्रभागा
मेरठ।


विषय :- शा. राष्ट्रीय धारित आधिकारण, नई दिल्ली में पंजीत ओ. रू. सं. 646/2025 सुपेश कुमार व अन्य बनाम स्टेट ऑफ पुं पी. व अन्य में पारित आदेश दिनांक 04/02/2026 के अनुपादन के सम्बन्ध में।

सन्दर्भ :- अफ पत्रांक 80/35-3 (NGT-0A646/2025) दिनांक 13/03/2026

महोदया,

उपरोक्त विषयक शन्दर्भित पत्र के अनुपादन में - नगर पंचायत करनावलद स्थित प्रसूगत तालाब की जमीन में डाला स्तूप को सौरम अवस्था उपचारिक के साथ मीके पर जाकट की गयी। कारण में तालाब के पार और वृक्षारोपण हेतु कोर भूमि उपलब्ध नहीं है। माननीय राष्ट्रीय धारित आधिकारण, नई दिल्ली के आदेशों के अनुपादन में - नगर पंचायत करनावलद/राजस्व विभाग द्वारा तालाब की भूमि से आतिक्रमण घटाने की कार्यवाही प्रक्रियाधीन है। आतिक्रमण घटाये जाने के अरान्त आवेशाली अधिकारी, नगर पंचायत, करनावलद द्वारा वृक्षारोपण स्तूप पर उपयुक्त प्रजातियों के रोपण करा दिया जायेगा।

रिपोर्ट महोदया को सेवा में रखनाय एवं आवश्यक कार्यवाही हेतु जेषित है।


भवादा/प


क्षेत्रीय वन अधिकारी
सरधना

कार्यालय प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, मेरठ।
पत्रांक— 1723 /14-1, दिनांक:, मेरठ: 13 अक्टूबर, 2025.

सेवा में,

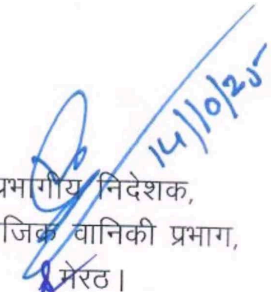
जिला सूचना विज्ञान अधिकारी
एन0आई0सी0, मेरठ।

विषय:— **W.P. (C) No. 304/2018- Anand Arya vs. Union of India along with W.P. (C) No. 230/2001and W.P. (C) No. 30212020 before the Hon'ble Supreme Court - Demarcation of wetland boundary supported by accurate digital maps with coordinates and validated by ground truthing.**

सन्दर्भ:— कार्यालय मुख्य वन संरक्षक ईको विकास/सदस्य-सचिव उ0प्र0 राज्य आर्द्रभूमि प्राधिकरण लखनऊ, पत्रांक 79/26-11(UPSWA) दिनांक 26.09.2025

उपर्युक्त विषयक संदर्भित पत्र के माध्यम से अवगत कराना है कि मा0 सर्वोच्च न्यायालय के दिनांक 19.08.2025 के बिन्दु सं0-5 में आर्द्रभूमियों की ग्राउण्ड ट्रूथिंग एवं बाउण्ड्री डिमार्केशन के संबंध में जनपद मेरठ की प्रगति की सूचना जिले की वेबसाइट (NIC) पर अगली सूनवाई दिनांक 19.10.2025, से पूर्व प्रकाशित कराने के निर्देश प्राप्त हुये है।

अतः इस सम्बन्ध में आपसे अनुरोध है कि जनपद मेरठ के अन्तर्गत आने वाली आर्द्रभूमि की ग्राउण्ड ट्रूथिंग एवं बाउण्ड्री डिमार्केशन की सूचना निर्धारित प्रारूप में भरकर इस आशय से प्रेषित की जा रही है कि आप उक्त सूचना को जिले की वेबसाइट (NIC) पर अपलोड करने की कृपा करे।
संलग्नक: उपरोक्तानुसार।


प्रभागीय निदेशक,
सामाजिक वानिकी प्रभाग,
मेरठ।

S.NO	वेटलैण्ड आई.डी.(Save Wetland Campaign Portal के अनुसार)	ग्राउण्ड ट्रिपिंग में वेटलैण्ड पाये जाने की स्थिति (हाँ/नहीं)	बाउण्ड्री डिमार्केशन किये जाने की स्थिति (पूर्ण/प्रगति पर)	बाउण्ड्री डिमार्केशन के अनुसार वेटलैण्ड का क्षेत्रफल	अभ्युक्ति
79	UP012022	हाँ	पूर्ण	1.113	कुल 1है0 भूमि से बाउण्ड्री डिमार्केशन के अनुसार वेटलैण्ड का क्षेत्रफल 1.113 है0 वर्तमान में बाउण्ड्री डिमार्केशन हुआ
80	UP012023	हाँ	पूर्ण	2.175	बाउण्ड्री डिमार्केशन के अनुसार वेटलैण्ड का क्षेत्रफल 2.175 है0 वर्तमान में बाउण्ड्री डिमार्केशन हुआ
81	UP012027	हाँ	पूर्ण	0.632	कुल 1है0 भूमि से बाउण्ड्री डिमार्केशन के अनुसार वेटलैण्ड का क्षेत्रफल 0.632 है0 वर्तमान में बाउण्ड्री डिमार्केशन हुआ
82	UP012028	हाँ	पूर्ण	1.885	बाउण्ड्री डिमार्केशन के अनुसार वेटलैण्ड का क्षेत्रफल 1.885 है0 वर्तमान में बाउण्ड्री डिमार्केशन हुआ
83	UP012035	हाँ	पूर्ण	0.999	बाउण्ड्री डिमार्केशन के अनुसार वेटलैण्ड का क्षेत्रफल 0.999 है0 वर्तमान में बाउण्ड्री डिमार्केशन हुआ
84	UP012043	हाँ	पूर्ण	2.314	कुल 2है0 भूमि से बाउण्ड्री डिमार्केशन के अनुसार वेटलैण्ड का क्षेत्रफल 2.314 है0 वर्तमान में बाउण्ड्री डिमार्केशन हुआ आंशिक भाग पर पुरानी परती है।
85	UP012044	हाँ	पूर्ण	0	मेरठ छावनी में स्थित है।
86	UP012046	हाँ	पूर्ण	0.535	कुल 0.5है0 भूमि से बाउण्ड्री डिमार्केशन के अनुसार वेटलैण्ड का क्षेत्रफल 0.535 है0 वर्तमान में बाउण्ड्री डिमार्केशन हुआ
87	UP012049	हाँ	पूर्ण	0.442	कुल 1.5है0 भूमि से बाउण्ड्री डिमार्केशन के अनुसार वेटलैण्ड का क्षेत्रफल 0.442 है0 वर्तमान में बाउण्ड्री डिमार्केशन हुआ
88	UP012053	हाँ	पूर्ण	0.504	बाउण्ड्री डिमार्केशन के अनुसार वेटलैण्ड का क्षेत्रफल 0.5040 है0 वर्तमान में बाउण्ड्री डिमार्केशन हुआ
89	UP012054	नहीं	पूर्ण	1.164	आंशिक आबादी बनी हुई है
90	UP012056	हाँ	पूर्ण	1.062	कुल 2 है0 भूमि से बाउण्ड्री डिमार्केशन के अनुसार वेटलैण्ड का क्षेत्रफल 1.062 है0 वर्तमान में बाउण्ड्री डिमार्केशन हुआ
91	UP012058	हाँ	पूर्ण	3.086	बाउण्ड्री डिमार्केशन के अनुसार वेटलैण्ड का क्षेत्रफल 3.086 है0 वर्तमान में बाउण्ड्री डिमार्केशन हुआ
92	UP012059	हाँ	पूर्ण	0.531	बाउण्ड्री डिमार्केशन के अनुसार वेटलैण्ड का क्षेत्रफल 0.531 है0 वर्तमान में बाउण्ड्री डिमार्केशन हुआ
93	UP012065	हाँ	पूर्ण	2.157	बाउण्ड्री डिमार्केशन के अनुसार वेटलैण्ड का क्षेत्रफल 2.157 है0 वर्तमान में बाउण्ड्री डिमार्केशन हुआ
94	UP012066	हाँ	पूर्ण	2.605	बाउण्ड्री डिमार्केशन के अनुसार 0.1450 है0 अतिक्रमित है शेष भाग खाली
95	UP012067	हाँ	पूर्ण	0.6	कुल 0.4 है0 भूमि से बाउण्ड्री डिमार्केशन के अनुसार वेटलैण्ड का क्षेत्रफल 0.600 है0 वर्तमान में बाउण्ड्री डिमार्केशन हुआ
96	UP012068	हाँ	पूर्ण	0.568	उक्त भूमि को जी0पी0एस0 दबथुआ में स्थित है जबकि सूची नाम पावलीखास दर्ज है।
97	UP012073	हाँ	पूर्ण	1.426	कुल 1 है0 भूमि से बाउण्ड्री डिमार्केशन के अनुसार वेटलैण्ड का क्षेत्रफल 1.426 है0 वर्तमान में बाउण्ड्री डिमार्केशन हुआ
98	UP012075	हाँ	पूर्ण		उक्त भूमि निजी भूमि है जो कि वर्षों से स्थल रिक्त है तालाब की भूमि नहीं है।
99	UP012076	हाँ	पूर्ण	2.603	बाउण्ड्री डिमार्केशन के अनुसार वेटलैण्ड का क्षेत्रफल 2.603 है0 वर्तमान में बाउण्ड्री डिमार्केशन हुआ
100	UP012078	हाँ	पूर्ण	3.1994	बाउण्ड्री डिमार्केशन के अनुसार वेटलैण्ड का क्षेत्रफल 3.1994 है0 वर्तमान में पानी भरा हुआ है।
101	UP012081	हाँ	पूर्ण	0.19	बाउण्ड्री डिमार्केशन के अनुसार वेटलैण्ड का क्षेत्रफल 0.19 है0 वर्तमान में पानी भरा हुआ है।
102	UP012085	हाँ	पूर्ण	1.72	बाउण्ड्री डिमार्केशन के अनुसार वेटलैण्ड का क्षेत्रफल 1.72 है0 वर्तमान में पानी भरा हुआ है।
103	UP012086	हाँ	पूर्ण	1.821	बाउण्ड्री डिमार्केशन के अनुसार वेटलैण्ड का क्षेत्रफल 1.821 है0 वर्तमान में पानी भरा हुआ है।

S.NO	वेटलैण्ड आई.डी.(Save Wetland Campaign Portal के अनुसार)	ग्राउण्ड दुबिग में वेटलैण्ड पाये जाने की स्थिति (हाँ/नहीं)	बाउण्ड्री डिमार्केशन किये जाने की स्थिति (पूर्ण/प्रगति पर)	बाउण्ड्री डिमार्केशन के अनुसार वेटलैण्ड का क्षेत्रफल	अभ्युक्ति
144	UP012061	हाँ	प्रगति पर	-	बाउण्ड्री डिमार्केशन का कार्य किया जा रहा है।
145	UP012064	हाँ	प्रगति पर	-	बाउण्ड्री डिमार्केशन का कार्य किया जा रहा है।

OLD LIST FOR GPS AND OTHER REF

S. NO	वेदलैण्ड आई.डी. (Save Wetland Campaign)	ग्राउण्ड दुधिय में वेदलैण्ड पारे जाने की स्थिति (हाँ/नहीं)	ग्राउण्ड दुधिय में वेदलैण्ड पारे जाने की स्थिति	बारण्डी रिमाईन किये जाने पर/न्यारी	जिला	अक्षांश	देशान्तर	बारण्डी रिमाईन के अनुसार प्रकृतिक	अभ्युक्ति
1	2	3	4	5	6	7	8		
1	UP011965	AGWANPUR	--	--	MEERUT	28.99344	77.98642	4.62	--
2	UP011967	sultanpur dawal	--	--	MEERUT	28.94797	78.03797	484.84	--
3	UP011969	GUDHA COLONY	--	--	MEERUT	29.04083	78.02143	2	--
4	UP011971	PRATAP NAGAR	--	--	MEERUT	29.06055	78.02852	2	--
5	UP011973	KUNDA	--	--	MEERUT	29.00159	78.04002	3	--
6	UP011975	PUTh	--	--	MEERUT	29.1376	77.58985	1	--
7	UP011977	BHIKUND	--	--	MEERUT	29.16818	78.06963	2	--
8	UP011979	LATIFPUR	--	--	MEERUT	29.18284	78.04601	1	--
9	UP011982	SARAVA	--	--	MEERUT	26.93262	80.54924	2.29	--
10	UP011988	SHAHJAHANPUR	--	--	MEERUT	28.8552	77.96227	5	--
11	UP011990	FATEHPUR	--	--	MEERUT	28.8673	77.98887	2	--
12	UP011994	RACHHAUTI	--	--	MEERUT	28.87963	77.86154	3.96	--
13	UP011999	GOVINDPUR	--	--	MEERUT	28.8895	77.97329	2	--
14	UP012007		--	--	MEERUT	28.90477	77.62741	4.54	--
15	UP012009	RADHNA INAYATPUR	--	--	MEERUT	28.90869	77.94807	3	--
16	UP012011	LALIYANA	--	--	MEERUT	28.91452	77.98557	1.5	--
17	UP012015	GOVINDPURI	--	--	MEERUT	28.92021	77.92145	2	--
18	UP012019	Bondara	--	--	MEERUT	28.92642	77.96915	3.68	--
19	UP012025	Kaysatha bada natural wetland	--	--	MEERUT	28.93709	77.84776	2.77	--
20	UP012029	KALANJARI VILLAGE	--	--	MEERUT	28.94203	77.59204	2.63	--
21	UP012031	MANPUR	--	--	MEERUT	28.95183	77.85517	2.36	--
22	UP012033	SHODATT	--	--	MEERUT	28.9525	77.97947	2.76	--
23	UP012037	MEDPUR	--	--	MEERUT	28.96864	77.79363	3.1	--
24	UP012039	PARIKSHITGARH	--	--	MEERUT	28.98095	77.92987	1	--
25	UP012041	JAE	--	--	MEERUT	28.98341	77.84603	1	--
26	UP012045		--	--	MEERUT	28.99719	77.93076	17.3	--
27	UP012047		--	--	MEERUT	29.00366	77.95478	4.5	--
28	UP012051	GHASOLI	--	--	MEERUT	29.01953	77.63149	0.5	--
29	UP012060		--	--	MEERUT	29.04863	77.92578	5.24	--
30	UP012062	TATINA VILLAGE PART 2	--	--	MEERUT	29.05499	77.91209	4	--
31	UP012069	MEEVA MATORA	--	--	MEERUT	29.07431	77.96213	1.5	--
32	UP012070	ATORA VILLAGE	--	--	MEERUT	29.07879	77.88233	5	--
33	UP012071	DHIKOLI PART_2	--	--	MEERUT	29.08006	77.91429	4	--
34	UP012072	DHIKOLI VILLAGE	--	--	MEERUT	29.08273	77.91681	3	--
35	UP012074	PARMUKH G WALA TALAAB	--	--	MEERUT	29.09445	77.79864		--
36	UP012077	NIDHAWALI	--	--	MEERUT	29.10176	77.99308	2	--
37	UP012079	PICHOKRA	--	--	MEERUT	29.10829	77.76994	3.7	--
38	UP012080	BISOLA PART_2	--	--	MEERUT	29.11337	77.82362	2	--
39	UP012082	BHISHOLA VILLAGE	--	--	MEERUT	29.11446	77.82895	2	--
40	UP012083	BHENZA	--	--	MEERUT	29.11873	77.90484	22	--
41	UP012084	BHENZA	--	--	MEERUT	29.11656	77.8957	5	--
42	UP012087	NILOHA	--	--	MEERUT	29.12968	77.85767	4	--
43	UP012088	MATOUR	--	--	MEERUT	29.13387	77.72082	1	--
44	UP012090	NILOHA PART_2	--	--	MEERUT	29.13444	77.8559	4	--
45	UP012092	NAGLI AZADI	--	--	MEERUT	29.15447	77.85507	3	--
46	UP012098	AMROLI URFF BADHA GAOLI	--	--	MEERUT	29.18346	77.8605	3	--
47	UP012099	FHAULABDA PART_3	--	--	MEERUT	29.18431	77.8222	2	--
48	UP012101	FHULABDA PART_4	--	--	MEERUT	29.18875	77.82222	1.5	--
49	UP012102	FHALUDA PART_1	--	--	MEERUT	29.19039	77.83294	1.5	--
50	UP012103	BAMROLI	--	--	MEERUT	29.19125	78.04943	1	--
51	UP012104	FHULABDA PART_2	--	--	MEERUT	29.19178	77.82993	5	--
52	UP012105	DANDUPUR	--	--	MEERUT	29.19708	77.86794	2.5	--
53	UP012106	BHASUMA TOWN	--	--	MEERUT	29.19818	77.97595	2	--
54	UP012108	NEDHU VILLAGE	--	--	MEERUT	29.20309	77.85612	1	--
55	UP012109	GAGSONA VILLAGE	--	--	MEERUT	29.21811	77.86647	1	--
56	UP012111	GAGSONA PART_2	--	--	MEERUT	29.21967	77.86399	1	--
57	UP012112	SHAPUR BTAWALI	--	--	MEERUT	29.22253	77.94696	2	--
58	UP012116	BAGHPUR MACHHALI PALAN	--	--	MEERUT	28.98623	78.03286	10	--
59	UP011980	DIRKHEDA/DADRI	--	--	MEERUT	28.76257	77.75592	0.164	--
60	UP011983	KAILI	--	--	MEERUT	28.79177	77.75479	3.272	--
61	UP011984	DHANTLA	--	--	MEERUT	28.83191	77.71113	0.0405	--
62	UP011985	BADHOLI	--	--	MEERUT	28.83289	77.79381	1.442	--
63	UP011986	KHARKHUDA RAILWAY LIN	--	--	MEERUT	28.83651	77.73681	0.583	--
64	UP011987	JISHORI	--	--	MEERUT	28.84618	77.84248	1.632	--
65	UP011992	MODALI	--	--	MEERUT	28.87004	77.82183	1.313	--
66	UP011997	KAST GAUNDI VILLAGE	--	--	MEERUT	28.8848	77.59476	2.01	--
67	UP011998	KASHI	--	--	MEERUT	28.88817	77.65438	0.556	--
68	UP012000	SALEHNAGAR	--	--	MEERUT	28.89339	77.53438	2.852	--
69	UP012001	NANGLA KABULPUR	--	--	MEERUT	28.89339	77.79837	5.504	--
70	UP012003	JOHRAA	--	--	MEERUT	28.89729	77.53491	0.215	--
71	UP012004	BASATIKRI	--	--	MEERUT	28.89976	77.51176	0.948	--
72	UP012005	GOON VILLAGE	--	--	MEERUT	28.90036	77.56572	0.417	--
73	UP012013	CHHAJUPUR	--	--	MEERUT	28.91583	77.60618	0.658	--
74	UP012014	DHINDALA	--	--	MEERUT	28.91732	77.58983	6.197	--
75	UP012016	SISOLI	--	--	MEERUT	28.9203	77.80451	0.506	--
76	UP012017	GEJJA	--	--	MEERUT	28.92229	77.56428	2.829	--
77	UP012020	KHANPUR	--	--	MEERUT	28.92842	77.50828	0.481	--
78	UP012021	Mehrauli	--	--	MEERUT	28.92967	77.62428	3.041	--
79	UP012022	KALANJARI VILLAGE	--	--	MEERUT	28.93389	77.59161	1.113	--
80	UP012023	POOTHI VILLAGE	--	--	MEERUT	28.93512	77.56964	2.175	--
81	UP012027	SIWAL KHAAS	--	--	MEERUT	28.93861	77.52414	0.632	--
82	UP012028	Kurail	--	--	MEERUT	28.9389	77.59445	1.885	--
83	UP012035	KINAPUR	--	--	MEERUT	28.95307	77.80049	0.999	--
84	UP012043	RUKANPUR	--	--	MEERUT	28.99198	77.83407	2.314	--
85	UP012044	MEERUT	--	--	MEERUT	28.99312	77.66608	0	--
86	UP012046	MORNA	--	--	MEERUT	28.99942	77.83479	0.535	--
87	UP012049	KASTLA	--	--	MEERUT	29.01401	77.83935	0.442	--
88	UP012053	POOTHKHAS	--	--	MEERUT	29.02987	77.58235	0.504	--

89	UP012054	SHIKHEDA	--	--	MEERUT	29.04237	77.75437	1.164	--
90	UP012056	JANGETHI	--	--	MEERUT	29.04393	77.63551	1.062	--
91	UP012058	INCHOLI	--	--	MEERUT	29.04647	77.81531	3.086	--
92	UP012059	KUNKURA	--	--	MEERUT	29.04702	77.84859	0.531	--
93	UP012065	dabathua	--	--	MEERUT	29.06306	77.61263	2.157	--
94	UP012066	BADAM	--	--	MEERUT	29.06479	77.56889	2.605	--
95	UP012067	MASURI	--	--	MEERUT	29.06752	77.82554	0.6	--
96	UP012068	Dabathua garhi	--	--	MEERUT	29.07432	77.6187	0.568	--
97	UP012073	PABRASA	--	--	MEERUT	29.08833	77.68615	1.428	--
98	UP012075	DAURALA	--	--	MEERUT	29.10066	77.71572	--	--
99	UP012076	KHIRWA	--	--	MEERUT	29.1005	77.65016	2.603	--
100	UP012078	KARNAVAL	--	--	MEERUT	29.10639	77.52664	3.1994	--
101	UP012081	LAWAR	--	--	MEERUT	29.11424	77.77899	0.19	--
102	UP012085	KHIWAI	--	--	MEERUT	29.11788	77.44662	1.72	--
103	UP012086	TEHRKI	--	--	MEERUT	29.11999	77.64002	1.821	--
104	UP012089	BHOONI	--	--	MEERUT	29.13371	77.56533	1.913	--
105	UP012093	KALAND	--	--	MEERUT	29.17045	77.57667	1.844	--
106	UP012094	KALAND	--	--	MEERUT	29.17553	77.57953	2.818	--
107	UP012095	JHITAKRI	--	--	MEERUT	29.17551	77.63503	0.253	--
108	UP012096	MAHADEV	--	--	MEERUT	1	77.59547	1.796	--
109	UP012097	CHURR	--	--	MEERUT	29.1794	77.54663	1.96	--
110	UP012100	JEETPUR	--	--	MEERUT	29.18754	77.72539	1.189	--
111	UP012107	KAPSADH	--	--	MEERUT	29.19883	77.67409	2.415	--
112	UP012110	JAWLAGARH	--	--	MEERUT	29.21842	77.65166	0.215	--
113	UP012113	SALAWANEAR SALAWA VILLAGE	--	--	MEERUT	29.23121	77.65961	2.4	--
114	UP011966	SARANGPUR	--	--	MEERUT	28.87846	78.06603	155.16	--
115	UP011968	MAHMUDABAD	--	--	MEERUT	28.97025	78.0474	5	--
116	UP011970	GUJHA COLONI	--	--	MEERUT	29.0447	78.01678	2	--
117	UP011972	SARAI KHADAR	--	--	MEERUT	29.23388	78.01563	5	--
118	UP011974	KISORPUR	--	--	MEERUT	29.07087	78.04752	3.39	--
119	UP011976	BHIKUND PART_2	--	--	MEERUT	29.15995	78.05874	2	--
120	UP011978	KISHANPUR WARAL	--	--	MEERUT	29.18244	78.06534	2	--
121	UP011989	KITHAUR	--	--	MEERUT	28.86072	77.93515	18	--
122	UP011991	KITHAUR	--	--	MEERUT	28.87031	77.93989	6	--
123	UP011993		--	--	MEERUT	28.87144	77.65614	3.7	--
124	UP011995	MAHALWALA	--	--	MEERUT	28.87977	77.96634	2	--
125	UP012002	JORODA	--	--	MEERUT	28.89385	77.99847	5	--
126	UP012006		--	--	MEERUT	28.90433	77.72323	3.7	--
127	UP012008		--	--	MEERUT	28.90834	77.72701	3.15	--
128	UP012010	GRAM AGHEDA	--	--	MEERUT	28.90937	77.55201	3	--
129	UP012012	LALIYANA	--	--	MEERUT	28.9145	77.98534	1.5	--
130	UP012018	BONDRA	--	--	MEERUT	28.92641	77.96923	1.5	--
131	UP012024	BADDHA	--	--	MEERUT	28.93725	77.94837	3.59	--
132	UP012026	GESUPUR JANUVI	--	--	MEERUT	28.93757	78.03515	2.5	--
133	UP012030	KINAPUR	--	--	MEERUT	28.94945	77.805	3.17	--
134	UP012032	MEDPUR	--	--	MEERUT	28.95171	77.52948	4	--
135	UP012034	SHODATT	--	--	MEERUT	28.9525	77.97947	2.76	--
136	UP012036	GRAM KURALI BLOCK JAANI	--	--	MEERUT	28.95311	77.52466	2	--
137	UP012038	GAU SHALA PARIKSHITGARHS	--	--	MEERUT	28.97267	77.93162	2.5	--
138	UP012040	PARIKSHITGARH	--	--	MEERUT	28.98275	77.93372	0.02	--
139	UP012042	MASSORRIE	--	--	MEERUT	28.9848	77.81437	1.35	--
140	UP012048	MODALI	--	--	MEERUT	29.00674	77.7693	1.5	--
141	UP012050	BALI	--	--	MEERUT	29.01342	77.91548	2	--
142	UP012052	TOFAPUR	--	--	MEERUT	29.02903	77.87515	5.15	--
143	UP012057	INCHOLI	--	--	MEERUT	29.04496	77.80823	2	--
144	UP012061		--	--	MEERUT	29.05188	77.92511	6.45	--
145	UP012064	TATINA VILLAGE	--	--	MEERUT	29.05595	77.91632	2	--